

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

3

O.A. No. 131/96

Date of decision 8-5-1996

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Krishna Devi,  
w/o Sh. Vijay Singh  
H.No. 88, Vill. Burari Garhi,  
Delhi-110009

... Applicant

(By Advocate Shri K.N.R. Pillai )

Vs.

1. Union of India through  
the Director General Posts &  
Chairman Postal Services Board,  
Sanchar Bhavan, New Delhi-1

2. The Senior Superintendent,  
Delhi Sorting Division,  
R.M.S. Bhavan,  
Kashmere Gate, Delhi-110006

... Respondents

(By Advocate Shri M.K. Gupta )

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri K.N.R. Pillai, counsel for the applicant and Shri M.K. Gupta, counsel for the respondents.

2. Admittedly the applicant was working as a contingent employee in 1993-94.

3. Both counsel agree that this O.A. may be disposed of with a direction that in the event that the respondents ~~will~~ consider ~~re~~engaging the contingent seasonal employees, in the future, the applicants <sup>1 should</sup> ~~case~~ be considered in preference to outsiders and those with overall lesser length of service.

4. As admittedly the applicant's name was earlier sponsored by the Employment Exchange, ~~but~~ <sup>1</sup> it will not be



necessary for him to be sponsored by the Employment Exchange again for the purpose.

5. This D.A. is disposed of accordingly. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Member (A)

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